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Issuing Office

National Parivar Mediclaim Policy

1 Recital Clause

Whereas the insured designated in the schedule hereto has by a proposal, dated as stated in the schedule, which shall be the basis of this contract and is deemed to be incorporated herein, has applied to National Insurance Company Ltd. (hereinafter called the Company), for the insurance hereinafter set forth, in respect of person(s)/ family members named in the schedule hereto (hereinafter called the insured persons) and has paid the premium as consideration for such insurance.

2 Operative Clause

The Company undertakes that if during the policy period or during the continuance of the Policy by renewal, any insured person shall suffer any illness or disease (hereinafter called disease) or sustain any bodily injury due to an accident (hereinafter called injury) and if such disease or injury shall require any such insured person, upon the advice of a duly qualified medical practitioner,

- to be hospitalised for treatment at any hospital/nursing home (hereinafter called hospital),
- to undergo treatment under Domiciliary Hospitalisation,

the Company shall pay to the hospital or reimburse the insured reasonable, customary and medically necessary expenses, incurred in India, as defined below, in respect thereof by, or on behalf of such insured person, but not exceeding the sum insured, being a floater, in respect of all such claims from one or all the insured persons during a policy year and subject to the terms, exclusions, conditions, definitions contained herein or endorsed or otherwise expressed hereon and limits as shown in the Table of Benefits.

2.1 Coverage

2.1.1 In-patient Treatment

The Company shall pay to the hospital or reimburse the insured up to the sum insured, the medical expenses for:

- Room charges and intensive care unit charges (including diet charges, nursing care by qualified nurse, RMO charges, administration charges for IV fluids/blood transfusion/injection), subject to limit as per Section 2.1.1.1
- Medical practitioner(s)
- Anaesthesia, blood, oxygen, operation theatre charges, surgical appliances
- Medicines and drugs
- Diagnostic procedures
- Prosthetics and other devices or equipment if implanted internally during a surgical procedure.
- Dental treatment, necessitated due to an injury
- Plastic surgery, necessitated due to disease or injury
- Hormone replacement therapy, if medically necessary
- Vitamins and tonics, forming part of treatment for disease/injury as certified by the attending medical practitioner
- Circumcision, necessitated for treatment of a disease or injury

2.1.1.1 Limit for Room Charges and Intensive Care Unit Charges

Room charges and intensive care unit charges per day shall be payable up to the limit as shown in the Table of Benefits. The limit shall not apply if the treatment is undergone for a listed procedure in a Preferred Provider Network (PPN) as a package.

Note:

Listed procedures and Preferred Provider Network list are dynamic in nature, and will be updated in the Company's website from time to time.

2.1.1.2 Limit for Cataract Surgery

The Company's liability for cataract surgery shall be up to the limit as shown in the Table of Benefits. The limit shall not apply if the treatment is undergone for a listed procedure in a Preferred Provider Network (PPN) as a package.

2.1.2 Pre Hospitalisation

The Company shall reimburse the insured the medical expenses incurred up to thirty days immediately before the insured person is hospitalised, provided that:

- such medical expenses are incurred for the same condition for which the insured person's hospitalisation was required, and
- the in-patient hospitalisation claim for such hospitalisation is admissible by the Company

Pre hospitalisation shall be considered as part of the hospitalisation claim.

2.1.3 Post Hospitalisation

The Company shall reimburse the insured the medical expenses incurred up to sixty days immediately after the insured person is discharged from hospital, provided that:

- i. such medical expenses are incurred for the same condition for which the insured person's hospitalisation was required, and
 - ii. the in-patient hospitalisation claim for such hospitalisation is admissible by the Company
- Post hospitalisation shall be considered as part of the hospitalisation claim.

2.1.4 Domiciliary Hospitalisation

The Company shall reimburse the insured the medical expenses incurred under domiciliary hospitalisation up to the limit as shown in the Table of Benefits.

Exclusions

Domiciliary hospitalisation shall not cover:

- i. Treatment of less than three days
- ii. Expenses incurred for pre and post hospitalisation
- iii. Expenses incurred for alternative treatment
- iv. Expenses incurred for maternity or infertility
- v. Expenses incurred for any of the following diseases;
 - a) Asthma
 - b) Bronchitis
 - c) Chronic nephritis and nephritic syndrome
 - d) Diarrhoea and all type of dysenteries including gastroenteritis
 - e) Epilepsy
 - f) Influenza, cough and cold
 - g) All psychiatric or psychosomatic disorders
 - h) Pyrexia of unknown origin for less than ten days
 - i) Tonsillitis and upper respiratory tract infection including laryngitis and pharyngitis
 - j) Arthritis, gout and rheumatism

2.1.5 Day Care Procedure

The Company shall pay to the hospital/ day care centre the medical expenses or reimburse the insured the medical expenses and pre and post hospitalisation expenses up to the sum insured, for day care procedures which require hospitalisation for less than twenty four hours provided that

- i. day care procedures/surgeries (as listed in Appendix -I) are undergone by an insured person in a hospital/day care centre (but not the outpatient department of a hospital)
- ii. any other surgeries/procedures (not listed in Appendix-I) which due to advancement of medical science require hospitalisation for less than twenty four hours and for which prior approval from the Company/TPA is mandatory.

2.1.6 Ayurveda and Homeopathy

The Company shall pay to the hospital the medical expenses or reimburse the insured the medical expenses pre and post hospitalisation expenses up to the sum insured, incurred for Ayurveda and Homeopathy treatment up to the sum insured, provided the treatment is undergone in a government hospital or in an institute recognized by the government and/or accredited by Quality Council of India/ National Accreditation Board for Health.

2.1.7 Organ Donor's Medical Expenses

The Company shall pay to the hospital or reimburse the insured the expenses of hospitalisation of the organ donor up to the sum insured, during the course of organ transplant to the insured person provided

- i. the donation conforms to 'The Transplantation of Human Organs Act 1994' and the organ is for the use of the insured person
- ii. the insured person has been medically advised to undergo an organ transplant,

Exclusions

The Company shall not be liable to make any payment in respect of any expenses incurred in connection with or in respect of

1. Cost of the organ to be transplanted
2. Pre and post hospitalisation expenses, as per Section 2.1.2 and Section 2.1.3, incurred by the organ donor unless the organ donor is an insured person.
3. Any other medical treatment or complication in respect of the donor, consequent to harvesting

2.1.8 Hospital Cash

The Company shall pay to the insured a daily hospital cash allowance up to the limit as shown in the Table of Benefits for a maximum of five days, provided

- i. the hospitalisation exceeds three days.
- ii. a claim has been admitted under Section 2.1.1

2.1.9 Ambulance

The Company shall reimburse the insured the expenses incurred for ambulance charges for transportation to the hospital, or from one hospital to another hospital, up to the limit as shown in the Table of Benefits, provided a claim has been admitted under Section 2.1.1.

2.1.10 Anti Rabies Vaccination

The Company shall reimburse the insured medically necessary expenses incurred for anti rabies vaccination up to the limit as shown in the Table of Benefits. Hospitalisation is not required for vaccination.

2.1.11 Maternity

The Company shall pay to the hospital or reimburse the insured the medical expenses, incurred as an in-patient, for delivery or termination up to the first two deliveries or terminations of pregnancy during the lifetime of the insured or his spouse, if covered by the Policy, provided the Policy has been continuously in force for thirty six months from the inception of the Policy or from the date of inclusion of the insured person by the Policy, whichever is later. The benefits described below are up to the limit as shown in the Table of Benefits.

- i. Medical expense for delivery (normal or caesarean).
- ii. Medical expense for lawful medical termination of pregnancy.
- iii. Hospitalisation expenses, if medically necessary, up to a maximum of thirty days for pre-natal and sixty days for post-natal treatment.

Baby from Birth Cover

- iv. Medical expenses of the new born baby/ new born babies (in the event of multiple birth in a delivery), including expenses for vaccination (as listed in Appendix III). Hospitalisation is not required for vaccination.

Note: Ectopic pregnancy is covered under Section 2.1.1 'In-patient treatment', provided such pregnancy is established by medical reports.

Exclusions

The Company shall not be liable to make any payment in respect of any expenses incurred in connection with or in respect of

1. Insured and insured persons above forty five years of age.
2. More than one delivery or termination in a policy year.
3. Surrogacy, unless claim is admitted under Section 2.1.12 (Infertility)
4. Pre and post hospitalisation expenses as per Section 2.1.2 and Section 2.1.3, other than pre and post natal treatment.

2.1.12 Infertility

The Company shall pay to the hospital or reimburse the insured, in respect of the medical expenses of the insured and his spouse, if covered by the Policy, for treatment undergone as an in-patient or as a day care treatment, for procedures and/ or treatment of infertility, provided the Policy has been continuously in force for thirty six months from the inception of the Policy or from the date of inclusion of the insured person, whichever is later. The medical expenses for either or both the insured person shall be subject to the limit as shown in the Table of Benefits.

Exclusions

The Company shall not be liable to make any payment in respect of any expenses incurred in connection with or in respect of

1. Insured and insured persons above forty five years of age.
2. Diagnostic tests related to infertility
3. Reversing a tubal ligation or vasectomy
4. Preserving and storing sperms, eggs and embryos
5. An egg donor or sperm donor
6. Experimental treatments
7. Any disease/ injury, other than traceable to maternity, of the surrogate mother.

Conditions

1. Expenses advanced procedures, including IVF, GIFT, ZIFT or ICSI, shall be payable only if the Insured person has been unable to attain or sustain a successful pregnancy through reasonable, and medically necessary infertility treatment.
2. Maternity expenses of the surrogate mother shall be payable under Section 2.1.11 (Maternity). Legal affidavit regarding intimation of surrogacy shall be submitted to the Company.
3. Maximum of two claims shall be admissible by the Policy during the lifetime of the insured person if he has no living child and one claim if the insured has one living child.
4. Any one illness (Definition 6.2) limit shall not apply.

Definitions for the purpose of the Section

1. **Donor** means an oocyte donor or sperm donor.
2. **Embryo** means a fertilized egg where cell division has commenced/ under the process and has completed the pre-embryonic stage.
3. **Gamete Intra-Fallopian Transfer (GIFT)** means a procedure where the sperm and egg are placed inside a catheter separated by an air bubble and then transferred to the fallopian tube. Fertilization takes place naturally.
4. **Infertility** means the inability to conceive after one year of unprotected sexual intercourse or the inability to sustain a successful pregnancy. However the one year period may be waived, provided a medical practitioner determines existence of a medical condition rendering conception impossible through unprotected sexual intercourse, including but not limited to

congenital absence of the uterus or ovaries, absence of the uterus or ovaries due to surgical removal due to a medical condition, or involuntary sterilization due to chemotherapy or radiation treatments.

5. **Intra-Cytoplasmic Sperm Injection (ICSI)** means an injection of sperm into an egg for fertilisation.
6. **In Vitro Fertilization (IVF)** means a process in which an egg and sperm are combined in a laboratory dish where fertilization occurs. The fertilized and dividing egg is transferred into the uterus of the woman.
7. **Surrogate** means a woman who carries a pregnancy for the insured person.
8. **Zygote Intra-Fallopian Transfer (ZIFT)** means a procedure where the egg is fertilized in vitro and transferred to the fallopian tube before dividing.

Note

Aggregate of all the benefits under 2.1.1 to 2.1.12 are subject to the Sum Insured opted.

2.2 Medical Second Opinion

The Company shall arrange for a Medical Second Opinion from a panel of World Leading Medical Centers (WLMC), at the insured person's request, if the insured person is diagnosed with one of the major illness listed in Appendix II, during the policy year. One Medical Second Opinion per family may be availed during a policy year, for any of the major illness (listed in Appendix II).

The insured person shall provide the medical records containing the diagnosis and recommended course of treatment to the service provider, through the TPA named in the schedule for servicing MSO (irrespective of claim being serviced by TPA or not). The Medical Second Opinion shall be based only on the information and documentation provided to the medical practitioner of WLMC by or on behalf of the insured person, and the second opinion and the recommended course of treatment shall be sent directly to the insured/ insured person. The TPA shall only be responsible for collecting the required documents from the insured person, and deliver them to the service provider.

In opting for this service and deciding to obtain a Medical Second Opinion, each insured person expressly notes and agrees that:

- i. it is entirely for the insured person to choose whether or not to obtain a Medical Second Opinion from WLMC and if obtained under this service then whether or not to act on it
- ii. the Company does not provide Medical Second Opinion or makes any representation as to the adequacy or accuracy of the same, the insured person's or any other person's reliance on the same, or the use of the Medical Second Opinion.
- iii. the Company does not assume responsibility for and shall not be responsible for any actual or alleged errors, omissions or representations made by any medical practitioner or in any Medical Second Opinion or for any consequences of any action taken or not taken in reliance there on
- iv. Medical Second Opinion provided under this service shall not be valid for any medico-legal purposes
- v. Medical Second Opinion does not entitle the insured person to any consultations from or further opinions from that medical practitioner.

3 Good Health Incentives

3.1 No Claim Discount (NCD)

On renewal of policies with a term of one year, a NCD of flat 5% shall be allowed on the * base premium, provided claims are not reported in the expiring Policy.

On renewal of policies with a term exceeding one year, the NCD amount with respect to each claim free policy year shall be aggregated and allowed on renewal. Aggregate amount of NCD allowed shall not exceed flat 5% of the total base premium for the term of the policy.

* **Base premium** depends on the zone and sum insured and is the aggregate of the premium for senior most insured person and other insured persons for a year.

3.2 Health Check Up

Expenses of health check up with respect to the insured person(s), shall be reimbursed at the end of a block of four continuous policy years, provided claims are not reported during the block in respect of the insured person(s) and the Policy has been continuously renewed with the Company without a break. Expenses payable are subject to the limit as shown in the Table of Benefits.

4 Exclusions

The Company shall not be liable to make any payment by the Policy, in respect of any expenses incurred in connection with or in respect of:

4.1 Pre-existing diseases

All pre-existing diseases. Such diseases shall be covered after the Policy has been continuously in force for forty eight months. Any complication arising from pre-existing diseases shall be considered as a part of the pre-existing disease.

For persons suffering from either hypertension or diabetes or both at the inception of the Policy, the following exclusions shall apply

Diabetes	Hypertension	Diabetes and Hypertension
----------	--------------	---------------------------

Diabetic Retinopathy	Coronary Artery Disease	Diabetic Retinopathy
Diabetic Nephropathy	Cerebro Vascular Accident	Diabetic Nephropathy
Diabetic Foot/wound	Hypertensive Nephropathy	Diabetic Foot/wound
Diabetic Angiopathy	Internal Bleeding/ Haemorrhage	Diabetic Angiopathy
Diabetic Neuropathy		Diabetic Neuropathy
Hyper/Hypoglycemic shock		Hyper/Hypoglycemic shock
Coronary Artery Disease		Coronary Artery Disease
		Cerebro Vascular Accident
		Hypertensive Nephropathy
		Internal Bleeding/ Haemorrhage

4.2 First Thirty Days Waiting Period

Any disease contracted by the insured person during the first thirty days from the inception of the Policy. The waiting period shall not apply in case of renewal and if the insured person is hospitalised for injuries, sustained in an accident which occurred after the inception of the Policy.

4.3 Specific Waiting Period

Diseases/treatments listed below are subject to waiting periods as follows.

i. One year waiting period

- | | |
|-------------------------|------------------|
| a. Benign ENT disorders | d. Mastoidectomy |
| b. Tonsillectomy | e. Tympanoplasty |
| c. Adenoidectomy | |

ii. Two years waiting period

- | | |
|---|---|
| a. Cataract | m. Diabetes and related complications as mentioned in 4.1 |
| b. Benign prostatic hypertrophy | n. Calculus diseases |
| c. Hernia | o. Surgery of gall bladder and bile duct excluding malignancy |
| d. Hydrocele | p. Surgery of genito-urinary system excluding malignancy |
| e. Fissure/Fistula in anus | q. Surgery for prolapsed intervertebral disc unless arising from accident |
| f. Piles (Haemorrhoids) | r. Surgery of varicose vein |
| g. Sinusitis and related disorders | s. Hysterectomy |
| h. Polycystic ovarian disease | |
| i. Non-infective arthritis | |
| j. Pilonidal sinus | |
| k. Gout and Rheumatism | |
| l. Hypertension and related complications as mentioned in 4.1 | |

iii. Four years waiting period

- Treatment for joint replacement unless arising from accident
- Osteoarthritis and osteoporosis

4.4 HIV, AIDS, STD

Any condition directly or indirectly caused to or associated with HIV, AIDS, complications of AIDS and other sexually transmitted diseases (STD).

4.5 General Debility, Congenital External Anomaly

General debility, run down condition or rest cure, congenital external disease or defects or anomaly.

4.6 Sterility, Infertility, Assisted Conception

Sterility, infertility/sub fertility, assisted conception procedures, except as and to the extent provided for under Section 2.1.12 (Infertility).

4.7 Pregnancy

Treatment arising from or traceable to pregnancy/childbirth including caesarean section, miscarriage, surrogate or vicarious pregnancy, abortion or complications thereof including changes in chronic conditions arising out of pregnancy, except as and to the extent provided for under Section 2.1.11 (Maternity) and Section 2.1.12 (Infertility).

4.8 Refractive Error

Surgery for correction of eye sight due to refractive error.

4.9 Obesity

Treatment for obesity or a condition arising there from (including morbid obesity) and any other weight control and management programme/services/supplies or treatment.

4.10 Psychiatric Disorder, Self Inflicted Injury

Treatment for all psychiatric and psychosomatic disorders/diseases, intentional self-inflicted injury, attempted suicide.

4.11 Genetic Disorders, Stem Cell Surgery (except bone marrow transplant).

4.12 Circumcision

Circumcision, except as and to the extent provided for under Section 2.1.1.xi

4.13 Vaccination or Inoculation

Vaccination or inoculation unless forming part of treatment and requires hospitalisation, except as and to the extent provided for under Section 2.1.10 (Anti Rabies Vaccination) and Section 2.1.11.iv (Maternity).

4.14 Cosmetic Treatment, Plastic Surgery, Sex Change, Hormone Replacement Therapy

Cosmetic treatment or aesthetic treatment of any description, change of life or sex change operation.

Expenses for plastic surgery, except as and to the extent provided for under Section 2.1.1.viii.

Expenses for hormone replacement therapy, except as and to the extent provided for under Section 2.1.1.ix.

4.15 Massages, Spa, Steam Bath, Naturopathy, Experimental Treatment

Massages, spa, steam bath, shirodhara, udhwarthanam, abhyangam, kayasekham and similar treatment.

Expenses for naturopathy, experimental medicine/treatment, unproven procedure/treatment, alternative treatments (other than ayurveda and homeopathy), acupuncture, acupressure, magneto-therapy and similar treatment.

4.16 Dental Treatment

Dental treatment, except as and to the extent provided for under Section 2.1.1.vii.

4.17 Vitamins, Tonics

Vitamins and tonics, except as and to the extent provided for under Section 2.1.1.x.

4.18 Out-patient Treatment

Any treatment undergone as an out-patient.

4.19 Hospitalisation for the Purpose of Diagnosis and Evaluation

Diagnostic and evaluation purpose where such diagnosis and evaluation can be carried out as an outpatient procedure and the condition of the patient does not require hospitalisation.

4.20 Treatment in Convalescent Home, Nature Clinic

Treatment in health hydro/nature care clinic rest home or convalescent home for the addicted, detoxification centre, sanatorium, home for the aged, mentally disturbed, remodeling clinic or similar institution.

4.21 Drug/Alcohol Abuse

Treatment arising out of disease/ injury directly attributable to use of drugs/alcohol and intoxicating substances.

4.22 Stay in Hospital which is not Medically Necessary.

4.23 Spectacles, Contact Lens, Hearing Aid, Cochlear Implants.

4.24 Equipments

External/durable medical/non-medical equipments/instruments of any kind used for diagnosis/ treatment including CPAP, CAPD, infusion pump, ambulatory devices such as walker, crutches, belts, collars, caps, splints, slings, braces, stockings, diabetic foot-wear, glucometer, thermometer and similar related items (as listed in Appendix IV) and any medical equipment which could be used at home subsequently.

4.25 Expenses not Related to the Diagnosis and Treatment of Disease/ Injury

Irrelevant investigations/treatment, drugs not supported by a prescription, private nursing charges, referral fee to family physician, outstation doctor/surgeon/consultants' fees and similar expenses (as listed in Appendix IV).

4.26 Items of Personal Comfort

Items of personal comfort and convenience (as listed in Appendix IV) including telephone, television, aya, barber, beauty services, baby food, cosmetics, napkins, toiletries, guest services.

4.27 Service Charge/ Registration Fee

Any kind of service charges including surcharges, admission fees, registration charges and similar charges (as listed in Appendix IV) levied by the hospital.

4.28 Home Visit Charges

Home visit charges during pre and post hospitalisation of doctor, attendant and nurse.

4.29 Treatment not Related to Disease

Treatment which the insured person was on before hospitalisation for the disease/ injury, different from the one for which claim for hospitalisation has been made.

4.30 Risky Avocations

Treatment for any disease/injury arising from scuba diving, motor racing, parachuting, hang gliding, rock or mountain climbing and similar activities.

4.31 Breach of Law

Any disease or injury as a result of committing or attempting to commit a breach of law with criminal intent.

4.32 War Group Perils

Any disease or injury directly or indirectly caused by or arising from or attributable to war, invasion, acts of foreign enemies, hostilities (whether war be declared or not), civil war, commotion, unrest, rebellion, revolution, insurrection, military or usurped power or confiscation or nationalisation or requisition of or damage by or under the order of any government or public local authority.

4.33 Radioactivity

Any disease or injury directly or indirectly caused by or contributed by nuclear weapons/materials or arising from ionising radiation or contamination by any nuclear fuel or from any nuclear waste or combustion of nuclear fuel.

5 Conditions

5.1 Disclosure of Information

The Policy shall be void and all premium paid hereon shall be forfeited to the Company, in the event of mis-representation, mis-description or non-disclosure of any material fact.

5.2 Condition Precedent to Admission of Liability

The due observance and fulfillment of the terms and conditions of the Policy, by the insured, shall be a condition precedent to any liability of the Company to make any payment by the Policy.

5.3 Communication

- i. All communication should be made in writing.
- ii. For Policies serviced by TPA, ID card, PPN/network provider related issues to be communicated to the TPA at the address mentioned in the schedule. For claim serviced by the Company, the Policy related issues to be communicated to the Policy issuing office of the Company at the address mentioned in the schedule.
- iii. Any change of address, state of health or any other change affecting any of the insured person, shall be communicated to the Policy issuing office of the Company at the address mentioned in the schedule
- iv. The Company or TPA shall communicate to the insured at the address mentioned in the schedule.

5.4 Physical examination

Any medical practitioner authorised by the Company shall be allowed to examine the insured person in the event of any alleged injury or disease requiring hospitalisation when and as often as the same may reasonably be required on behalf of the Company.

5.5 Claim Procedure

5.5.1 Notification of Claim

In the event of hospitalisation/ domiciliary hospitalisation, the insured person/insured person's representative shall notify the TPA (if claim is processed by TPA)/Company (if claim is processed by the Company) in writing by letter, e-mail, fax providing all relevant information relating to claim including plan of treatment, policy number etc. within the prescribed time limit.

Notification of claim for Cashless facility	TPA must be informed:
In the event of planned hospitalisation	At least seventy two hours prior to the insured person's admission to network provider/PPN
In the event of emergency hospitalisation	Within twenty four hours of the insured person's admission to network provider/PPN

Notification of claim for Reimbursement	Company/TPA must be informed:
In the event of planned hospitalisation/ domiciliary hospitalisation	At least seventy two hours prior to the insured person's admission to hospital/ inception of domiciliary hospitalisation
In the event of emergency hospitalisation/ domiciliary	Within twenty four hours of the insured person's admission to

hospitalistion	hospital/ inception of domiciliary hospitalisation
Notification of claim for vaccination	Company/TPA must be informed:
In the event of Anti Rabies Vaccination	At least twenty four hours prior to the vaccination

Note:

For claim under Section 2.2 (Medical Second Opinion), notification of claim is not required.

5.5.2 Procedure for Cashless Claims

- i. Cashless facility for treatment in network hospitals can be availed, if TPA service is opted.
- ii. Treatment may be taken in a network provider/PPN and is subject to pre authorization by the TPA. Booklet containing list of network provider/PPN shall be provided by the TPA. Updated list of network provider/PPN is available on website of the Company and the TPA mentioned in the schedule.
- iii. Cashless request form available with the network provider/PPN and TPA shall be completed and sent to the TPA for authorization.
- iv. The TPA upon getting cashless request form and related medical information from the insured person/ network provider/PPN shall issue pre-authorization letter to the hospital after verification.
- v. At the time of discharge, the insured person has to verify and sign the discharge papers, pay for non-medical and inadmissible expenses.
- vi. The TPA reserves the right to deny pre-authorization in case the insured person is unable to provide the relevant medical details.
- vii. In case of denial of cashless access, the insured person may obtain the treatment as per treating doctor's advice and submit the claim documents to the TPA for processing.

5.5.3 Procedure for Reimbursement of Claims

For reimbursement of claims the insured person may submit the necessary documents to TPA (if claim is processed by TPA)/Company (if claim is processed by the Company) within the prescribed time limit.

5.5.3.1 Procedure for Reimbursement of Claim under Domiciliary Hospitalisation

For reimbursement of claims under domiciliary hospitalisation, the insured person may submit the necessary documents to TPA (if claim is processed by TPA)/Company (if claim is processed by the Company) within the prescribed time limit.

5.5.4 Documents

The claim is to be supported by the following documents in original and submitted within the prescribed time limit.

- i. Completed claim form
- ii. Bills, payment receipts, medical history of the patient recorded, discharge certificate/ summary from the hospital etc.
- iii. Cash-memo from the hospital (s)/chemist(s) supported by proper prescription
- iv. Payment receipt, investigation test reports etc. supported by the prescription from the attending medical practitioner
- v. Attending medical practitioner's certificate regarding diagnosis along with date of diagnosis and bill receipts etc.
- vi. Certificate from the surgeon stating diagnosis and nature of operation and bills/receipts etc.
- vii. For claim under Section 2.1.4 (Domiciliary Hospitalisation) in addition to documents listed above (as applicable), medical certificate stating the circumstances requiring for Domiciliary hospitalisation and fitness certificate from treating medical practitioner.
- viii. For claim under Section 2.1.11 (Maternity) for surrogacy under Section 2.1.12 (Infertility) in addition to documents listed above (as applicable), legal affidavit regarding intimation of surrogacy.
- ix. Any other document required by Company/TPA

Note

In the event of a claim lodged as per condition 5.8 and the original documents having been submitted to the other insurer, the Company may accept the documents listed under condition 5.5.4 and claim settlement advice duly certified by the other insurer subject to satisfaction of the Company.

Type of claim	Time limit for submission of documents to Company/TPA
Reimbursement of hospitalization, pre hospitalisation expenses and ambulance charges	Within fifteen days from date of discharge from hospital
Reimbursement of post hospitalisation expenses	Within fifteen days from completion of post hospitalisation treatment
Reimbursement of domiciliary hospitalisation expenses	Within fifteen days from issuance of fitness certificate
Reimbursement of anti rabies vaccination and new born baby vaccination	Within fifteen days from date of vaccination
Reimbursement of expenses for infertility treatment	Within fifteen days of completion of treatment or fifteen days of expiry of policy period, whichever is earlier, once during the policy year

Reimbursement of health check up expenses (to be submitted to the office only)	Within six months of the fifth policy year.
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5.5.5 Claim Settlement

- i. On receipt of the final document(s) and investigation report (if required), the Company shall within a period of thirty days offer a settlement of the claim to the insured.
- ii. If the Company, for any reasons, rejects a claim, it shall communicate to the insured in writing within a period of thirty days from the receipt of the document(s) and investigation report (if required).
- iii. Upon the acceptance of an offer of settlement by the insured, the payment of the amount of claim shall be made within seven days from the date of acceptance of the offer by the Company.
- iv. In the cases of delay in the payment, the Company shall pay interest at a rate 2% above the bank rate prevalent at the beginning of the financial year in which the claim is paid.

5.5.6 Services Offered by TPA

The TPA shall render health care services covered by the Policy including issuance of ID cards & guide book, hospitalisation & pre-authorization services, call centre, acceptance of claim related documents, claim processing and other related services. The services offered by a TPA shall not include

- i. Claim settlement and claim rejection; however, TPA may handle claims admission and recommend to the Company for settlement of the claim
- ii. Any services directly to any insured person or to any other person unless such service is in accordance with the terms and conditions of the Agreement entered into with the Company.

Waiver

Time limit for notification of claim and submission of documents may be waived in cases where it is proved to the satisfaction of the Company, that the physical circumstances under which insured person was placed, it was not possible to intimate the claim/submit the documents within the prescribed time limit.

5.5.7 Classification of * Zone and Copayment

The amount of claim admissible will depend upon the zone for which premium has been paid and the zone where treatment has been taken.

* The country has been divided into four zones.

Zone I - Greater Mumbai Metropolitan area, entire state of Gujarat

Zone II – National Capital Territory (NCT) Delhi and National Capital Region (# NCR), Chandigarh, Pune

Zone III - Chennai, Hyderabad, Bangalore, Kolkata

Zone IV - Rest of India

NCR includes Gurgaon-Manesar, Alwar-Bhiwadi, Faridabad-Ballabgarh, Ghaziabad-Loni, Noida, Greater Noida, Bahadurgarh, Sonapat-Kundli Charkhi Dadri, Bhiwani, Narnaul

Where treatment has been taken in a zone, other than the one for which ** premium has been paid, the claim shall be subject to copayment.

- i. **Insured paying premium as per Zone I can avail treatment in Zone I, Zone II, Zone III and Zone IV without copayment**
- ii. **Insured paying premium as per Zone II**
 - a. **Can avail treatment in Zone II, Zone III and Zone IV without any copayment**
 - b. **Availing treatment in Zone I will be subject to a copayment of 5%**
- iii. **Insured paying premium as per Zone III**
 - a. **Can avail treatment in Zone III and Zone IV without any copayment**
 - b. **Availing treatment in Zone I will be subject to a copayment of 12.5%**
 - c. **Availing treatment in Zone II will be subject to a copayment of 7.5%**
- iv. **Insured paying premium as per Zone IV**
 - a. **Can avail treatment in Zone IV without any copayment**
 - b. **Availing treatment in Zone I will be subject to a copayment of 22.5%**
 - c. **Availing treatment in Zone II will be subject to a copayment of 17.5%**
 - d. **Availing treatment in Zone III will be subject to a copayment of 10%**

** For premium rates please refer to the Prospectus/ Brochure

5.5.8 Treatment Outside Network

Claims where treatment is undergone in a non-network provider shall be subject to co payment of 10%. If treatment is undergone in a non-network provider in a city/ town/ village where the Company/ TPA does not have tie-up with any hospital, copayment shall not apply.

Above copayments shall not be applicable on Critical illness & Outpatient treatment optional covers, but shall apply on Pre existing diabetes and/ or hypertension optional cover.

5.6 Payment of Claim

All claims by the Policy shall be payable in Indian currency and through NEFT/ RTGS only.

5.7 Territorial limit

All medical treatment for the purpose of this insurance will have to be taken in India only.

5.8 Contribution

In the event of a claim arising by the Policy, there is in existence any other policy (other than cancer insurance policy in collaboration with Indian Cancer Society) effected by the insured person or on behalf of the insured person which covers any claim in whole or in part made by the Policy then the insured person has the option to select the Policy under which the claim is to be settled. If the claimed amount, after considering the applicable co payment, exceeds the sum insured under any one policy then the Company shall pay or contribute not more than its rateable proportion of the claim.

5.9 Fraud

The Company shall not be liable to make any payment under if the same is in any manner fraudulent or supported by any fraudulent means or device whether by the insured person or by any other person acting on his behalf.

5.10 Cancellation

- i. The Company may at any time cancel the Policy (on the grounds of fraud, moral hazard, misrepresentation or noncooperation) by sending the insured thirty days notice by registered letter at insured's last known address, and in such an event, the Company shall not allow any refund.
- ii. For policies with a term of one year, the insured may at any time cancel the Policy and in such an event, the Company shall allow refund of premium after charging premium at Company's short period rate mentioned below, provided claims are not reported up to the date of cancellation.

Period of risk	Rate of premium to be charged
Up to 1 month	1/4 of the annual rate
Up to 3 months	1/2 of the annual rate
Up to 6 months	3/4 of the annual rate
Exceeding 6 months	Full annual rate

- iii. For policies with a term exceeding one year, the insured may at any time cancel the Policy and in such an event, the Company shall allow pro-rata refund of premium for the unexpired policy period after retaining 10% of the pro-rata premium, provided claim are not reported up to the date of cancellation

5.11 Territorial Jurisdiction

All disputes or differences under or in relation to the Policy shall be determined by an Indian court in accordance to Indian law.

5.12 Arbitration

- i. If any dispute or difference shall arise as to the quantum to be paid by the Policy, (liability being otherwise admitted) such difference shall independently of all other questions, be referred to the decision of a sole arbitrator to be appointed in writing by the parties here to or if they cannot agree upon a single arbitrator within thirty days of any party invoking arbitration, the same shall be referred to a panel of three arbitrators, comprising two arbitrators, one to be appointed by each of the parties to the dispute/difference and the third arbitrator to be appointed by such two arbitrators and arbitration shall be conducted under and in accordance with the provisions of the Arbitration and Conciliation Act, 1996.
- ii. It is clearly agreed and understood that no difference or dispute shall be referable to arbitration as herein before provided, if the Company has disputed or not accepted liability under or in respect of the Policy.
- iii. It is hereby expressly stipulated and declared that it shall be a condition precedent to any right of action or suit upon the Policy that award by such arbitrator/arbitrators of the amount of expenses shall be first obtained.

5.13 Disclaimer

If the Company shall disclaim liability for a claim hereunder and if the insured person shall not within twelve calendar months from the date of receipt of the notice of such disclaimer notify the Company in writing that he/ she does not accept such disclaimer and intends to recover his/ her claim from the Company, then the claim shall for all purposes be deemed to have been abandoned and shall not thereafter be recoverable hereunder.

5.14 Renewal of Policy

The Policy may be renewed by mutual consent. The Company is not bound to give notice that the Policy is due for renewal. Renewal of the Policy cannot be denied other than on grounds of fraud, moral hazard, misrepresentation or noncooperation. In the event of break in the Policy a grace period, of thirty days is allowed. Cover is not available during the grace period.

5.15 Enhancement of Sum Insured

Sum insured can be enhanced only at the time of renewal. Sum insured may be enhanced to the next slab subject to the discretion of the Company. For the incremental portion of the sum insured, the waiting periods and conditions as mentioned in exclusion 4.1, 4.2, 4.3 shall apply. Coverage on enhanced sum insured shall be available after the completion of waiting periods.

5.16 Adjustment of Premium for Overseas Travel Insurance Policy

If during the policy period any of the insured person is also covered by an Overseas Travel Insurance Policy of any non life insurance company, the Policy shall be inoperative in respect of the insured persons for the number of days the Overseas Travel Insurance Policy is in force and proportionate premium for such number of days shall be adjusted against the renewal premium. The insured person must inform the Company in writing before leaving India and may submit an application, stating the details of visit(s) abroad, along with copies of the Overseas Travel Insurance Policy, within seven days of return or expiry of the Policy, whichever is earlier.

5.17 Portability

In the event of the insured person porting to any other insurer, insured person must apply with details of the Policy and claims to the insurer where the insured person wants to port, at least forty five days before the date of expiry of the Policy.

Portability shall be allowed in the following cases:

- i. all individual health insurance policies issued by non-life insurance companies including family floater policies.
- ii. individual members, including the family members covered under any group health insurance policy of a non-life insurance Company shall have the right to migrate from such a group policy to an individual health insurance policy or a family floater policy with the same insurer. One year thereafter, the insured person shall be accorded the right to port to another non-life insurance Company.

5.18 Medical Expenses Incurred under Two Policy Years

In case the claim falls within two policy years, the claims shall be paid taking into consideration the available sum insured in the two policy years, including the deductibles for each policy year. Such eligible claim amount to be payable to the insured person shall be reduced to the extent of premium to be received for the renewal, if not received earlier.

5.19 Withdrawal of Product

In case the Policy is withdrawn in future, the Company shall provide options to the insured person to switch over to a similar Policy at terms and rates applicable to the new policy.

5.20 Revision of Terms of the Policy Including the Premium Rates

The Company, in future, may revise or modify the terms of the Policy including the premium rates based on experience. The insured shall be notified three months before the changes are effected.

5.21 Free Look Period

The Free Look Period shall be applicable at the inception of the Policy.

The insured shall be allowed a period of fifteen days from date of receipt of the Policy to review the terms and conditions of the Policy, and to return the same if not acceptable.

If the insured has not made any claim during the Free Look Period, the insured shall be entitled to

- i. a refund of the premium paid less any expenses incurred by the Company on medical examination of the insured person and the stamp duty charges; or
- ii. where the risk has already commenced and the option of return of the Policy is exercised by the insured, a deduction towards the proportionate risk premium for period on cover

5.22 Nomination

The insured is mandatorily required at the inception of the Policy to make a nomination for the purpose of payment of claims by the Policy in the event of death of the insured. Any change of nomination shall be communicated to the Company in writing and such change shall be effective only when an endorsement on the Policy is made. In the event of death of any insured person other than the insured, for the purpose of payment of claims, the default nominee would be the insured. The Policy or the benefits cannot be assigned.

6 Definition

6.1 Accident means a sudden, unforeseen and involuntary event caused by external, visible and violent means.

6.2 Any one illness means continuous period of illness and it includes relapse within forty five days from the date of last consultation with the hospital where treatment has been taken.

6.3 Alternative treatment means forms of treatments other than "Allopathy" or "modern medicine" and includes Ayurveda, Unani, Sidha and Homeopathy in the Indian context.

6.4 Break in Policy occurs at the end of the existing policy period when the premium due on a given Policy is not paid on or before the renewal date or within grace period.

6.5 Cashless facility means a facility extended by the insurer to the insured where the payments of the costs of treatment undergone by the insured in accordance with the Policy terms and conditions, are directly made to the network provider by the insurer to the extent pre-authorization approved.

6.6. Condition precedent means a Policy term or condition upon which the Company's liability by the Policy is conditional upon.

6.7 Contract means prospectus, proposal, Policy, and the policy schedule. Any alteration with the mutual consent of the insured person and the insurer can be made only by a duly signed and sealed endorsement on the Policy.

6.8 Contribution means the right of a Company to call upon other insurers, liable to the same insured, to share the cost of an indemnity claim on a ratable proportion.

6.9 Congenital anomaly refers to a condition(s) which is present since birth, and which is abnormal with reference to form, structure or position.

- i. which is not in the visible and accessible parts of the body is called **Internal congenital anomaly**.
- ii. which is in the visible and accessible parts of the body is called **External congenital anomaly**

6.10 Co-payment means a cost-sharing requirement by the Policy that provides that the insured shall bear a specified percentage of the admissible claim amount. A co-payment does not reduce the Sum Insured.

6.11 Day care centre means any institution established for day care treatment of disease/ injuries or a medical setup within a hospital and which has been registered with the local authorities, wherever applicable, and is under the supervision of a registered and qualified medical practitioner AND must comply with all minimum criteria as under:

- i. has qualified nursing staff under its employment;
- ii. has qualified medical practitioner (s) in charge;
- iii. has a fully equipped operation theatre of its own where surgical procedures are carried out
- iv. maintains daily records of patients and shall make these accessible to the Company's authorized personnel.

6.12 Day care treatment means medical treatment, and/or surgical procedure (as listed in Annexure I) which is:

- i. undertaken under general or local anesthesia in a hospital/day care centre in less than twenty four hrs because of technological advancement, and
- ii. which would have otherwise required a hospitalisation of more than twenty four hours.

Treatment normally taken on an out-patient basis is not included in the scope of this definition.

6.13 Dental treatment means a treatment carried out by a dental practitioner including examinations, fillings (where appropriate), crowns, extractions and surgery excluding any form of cosmetic surgery/implants.

6.14 Diagnosis means diagnosis by a medical practitioner, supported by clinical, radiological, histological and laboratory evidence, acceptable to the Company.

6.15 Domiciliary hospitalisation means medical treatment for an illness /injury which in the normal course would require care and treatment at a hospital but is actually taken while confined at home under any of the following circumstances.

- i. the condition of the patient is such that he/she is not in a condition to be removed to a hospital, or
- ii. the patient takes treatment at home on account of non availability of bed/room in a hospital.

6.16 Family members means spouse, children and parents of the insured, covered by the Policy.

6.17 Floater means the sum insured, as mentioned in the Schedule, available to all the insured persons, for any and all claims made in the aggregate during each policy year.

6.18 Grace period means thirty days immediately following the premium due date during which a payment can be made to renew or continue the Policy in force without loss of continuity benefits such as waiting period and coverage of pre-existing disease. Coverage is not available for the period for which no premium is received.

6.19 Hospital means any institution established for in-patient care and day care treatment of disease/ injuries and which has been registered as a hospital with the local authorities under the Clinical Establishments (Registration and Regulation) Act, 2010 or under the enactments specified under Schedule of Section 56(1) of the said Act, OR complies with all minimum criteria as under:

- i. has qualified nursing staff under its employment round the clock;
- ii. has at least ten inpatient beds, in those towns having a population of less than ten lacs and fifteen inpatient beds in all other places;
- iii. has qualified medical practitioner (s) in charge round the clock;
- iv. has a fully equipped operation theatre of its own where surgical procedures are carried out
- v. maintains daily records of patients and shall make these accessible to the Company's authorized personnel.

6.20 Hospitalisation means admission in a hospital for a minimum period of twenty four consecutive hours except for specified procedures/ treatments, where such admission could be for a period of less than twenty four consecutive hours.

6.21 I D card means the card issued to the insured person by the TPA for availing cashless facility in the network provider.

6.22 Illness means a sickness or a disease or pathological condition leading to the impairment of normal physiological function which manifests itself during the policy period and requires medical treatment.

- i. **Acute condition** means a disease, illness or injury that is likely to respond quickly to treatment which aims to return the person to his or her state of health immediately before suffering the disease/ illness/ injury which leads to full recovery.
- ii. **Chronic condition** means a disease, illness, or injury that has one or more of the following characteristics
 - a) it needs ongoing or long-term monitoring through consultations, examinations, check-ups, and / or tests
 - b) it needs ongoing or long-term control or relief of symptoms
 - c) it requires your rehabilitation or for you to be specially trained to cope with it
 - d) it continues indefinitely
 - e) it comes back or is likely to come back.

6.23 In-patient care means treatment for which the insured person has to stay in a hospital for more than 24 hours for a covered event.

6.24 Insured/ Insured person means person(s) named in the schedule of the Policy.

6.25 Intensive care unit means an identified section, ward or wing of a hospital which is under the constant supervision of a dedicated medical practitioner(s), and which is specially equipped for the continuous monitoring and treatment of patients who are in a critical condition, or require life support facilities and where the level of care and supervision is considerably more sophisticated and intensive than in the ordinary and other wards.

6.26 Injury means accidental physical bodily harm excluding disease solely and directly caused by external, violent and visible and evident means which is verified and certified by a medical practitioner.

6.27 Medical advice means any consultation or advice from a Medical Practitioner including the issue of any prescription or repeat prescription.

6.28 Medical expenses means those expenses that an insured person has necessarily and actually incurred for medical treatment on account of disease/ injury on the advice of a medical practitioner, as long as these are no more than would have been payable if the insured person had not been insured and no more than other hospitals or doctors in the same locality would have charged for the same medical treatment.

6.29 Medically necessary means any treatment, tests, medication, or stay in hospital or part of a stay in hospital which

- i. is required for the medical management of the disease/ injuries suffered by the insured person;
- ii. must not exceed the level of care necessary to provide safe, adequate and appropriate medical care in scope, duration, or intensity;
- iii. must have been prescribed by a medical practitioner;
- iv. must conform to the professional standards widely accepted in international medical practice or by the medical community in India.

6.30 Medical practitioner means a person who holds a valid registration from the medical council of any state or Medical Council of India or Council for Indian Medicine or for Homeopathy set up by the Government of India or a State Government and is thereby entitled to practice medicine within its jurisdiction; and is acting within the scope and jurisdiction of the licence.

6.31 Network provider means hospitals or health care providers enlisted by the Company or by a TPA and the Company together to provide medical services to an insured person on payment by a cashless facility.

6.32 Newborn baby means baby born during the policy period and is aged between one day and ninety days, both days inclusive.

6.33 Non- network means any hospital, day care centre or other provider that is not part of the network.

6.34 Notification of claim means the process of notifying a claim to the Company or TPA by specifying the timelines as well as the address / telephone number to which it should be notified.

6.35 Out-patient treatment means treatment in which the insured person visits a clinic / hospital or associated facility like a consultation room for diagnosis and treatment based on the advice of a medical practitioner and the insured person is not admitted as a day care patient or in-patient.

6.36 Policy period means period of one policy year/ two policy years/ three policy years as mentioned in the schedule for which the Policy is issued.

6.37 Policy year means a period of twelve months beginning from the date of commencement of the policy period and ending on the last day of such twelve month period. For the purpose of subsequent years, policy year shall mean a period of twelve months commencing from the end of the previous policy year and lapsing on the last day of such twelve-month period, till the policy period, as mentioned in the schedule.

6.38 Preferred provider network (PPN) means a network of hospitals which have agreed to a cashless packaged pricing for listed procedures for the insured person. The list is available on the website of the Company/TPA and subject to amendment from time to time. For the updated list please visit the website of the Company/TPA. Reimbursement of expenses incurred in PPN for the procedures (as listed under PPN package) shall be subject to the rates applicable to PPN package pricing.

6.39 Pre-existing disease means any condition, disease or injury or related conditions for which the insured person had signs or symptoms and/or was diagnosed and/or received medical advice/treatment within forty eight months prior to the inception of the Policy.

6.40 Portability means transfer by an individual health insurance policy holder (including family cover) of the credit gained for pre-existing conditions and time bound exclusions if the policy holder chooses to switch from one insurer to another.

6.41 Qualified nurse means a person who holds a valid registration from the Nursing Council of India or the Nursing Council of any state in India.

6.42 Reasonable and customary charges means the charges for services or supplies, which are the standard charges for the specific provider and consistent with the prevailing charges in the geographical area for identical or similar services, taking into account the nature of the disease/ injury involved.

6.43 Room rent means the amount charged by a hospital for the occupancy of a bed on per day (twenty four hours) basis and shall include associated medical expenses.

6.44 Schedule means a document forming part of the Policy, containing details including name of the insured person, age, relation of the insured person, sum insured, premium paid and the policy period.

6.45 Service provider means an entity engaged by the Company to provide Medical Second Opinion.

6.46 Surgery means manual and / or operative procedure (s) required for treatment of a disease or injury, correction of deformities and defects, diagnosis and cure of diseases, relief of suffering or prolongation of life, performed in a hospital or day care centre by a medical practitioner.

6.47 Third Party Administrator (TPA) means any entity, licenced under the IRDA (Third Party Administrators - Health Services) Regulations, 2001 by the Authority, and is engaged, for a fee by the Company for the purpose of providing health services.

6.48 Unproven/ Experimental treatment means treatment, including drug therapy, which is not based on established medical practice in India, is experimental or unproven.

6.49 Waiting period means a period from the inception of this Policy during which specified diseases/treatment is not covered. On completion of the period, diseases/treatment shall be covered provided the Policy has been continuously renewed without any break.

7 Redressal of Grievance

In case of any grievance relating to servicing the Policy, the insured person may submit in writing to the Policy issuing office or regional office for redressal. If the grievance remains unaddressed, insured person may contact Customer Relationship Management Dept., National Insurance Company Limited, Chhabildas Towers, 6A, Middleton Street, Kolkata - 700071.

If the insured person is not satisfied, the grievance may be referred to "Health Insurance Management Dept.", National Insurance Company Limited, 3 Middleton Street, Kolkata - 700071. For more information on grievance mechanism, and to download grievance form, visit our website www.nationalinsuranceindia.com

The insured person may also approach the office of Insurance Ombudsman of the respective area/region for redressal of grievance. The contact details of the Insurance Ombudsman offices have been provided as Appendix V.

8 Optional Covers

8.1 Pre-existing Diabetes / Hypertension

Subject otherwise to the terms, definitions, exclusions, and conditions of the Policy and on payment of additional premium, the Company shall pay expenses for treatment of diabetes and/ or hypertension, if pre-existing, from the inception of the Policy. On completion of continuous forty eight months of insurance, the additional premium and co-payment shall not apply.

Copayment

Claims shall be subject to a co payment on admissible claim amount as mentioned below

- i. **Insured opting for cover for pre existing diabetes, can avail treatment for diabetes, subject to a copayment of 10%**
- ii. **Insured opting for cover for pre existing hypertension, can avail treatment for hypertension, subject to a copayment of 10%**
- iii. **Insured opting for cover for pre existing diabetes and hypertension, can avail treatment for diabetes or hypertension, subject to a copayment of 25%**

Eligibility

As per the Policy.

Limit of Cover

Sum Insured opted under the policy shall apply.

Policy period

The policy period for the Policy, and the cover should be identical, as mentioned in the schedule.

Tax rebate

The insured can avail tax benefits for the premium paid, under Section 80D of Income Tax Act 1961.

Renewal

The cover can be renewed annually till Exclusion 4.1 applies on diabetes and/or hypertension, with respect to the insured persons.

8.1.1 Condition

Claim Amount

Any amount payable shall be subject to the sum insured applicable to Section 2.1, copayment mentioned under Section 5.5.7 (Classification of Zone and Copayment), Section 5.5.8 (Treatment outside Network) and copayment mentioned above.

8.2 Out-patient Treatment

Subject otherwise to the terms, definitions, conditions and Exclusions 4.14, 4.15, 4.21, 4.30, 4.31, 4.32 and 4.33, the Company shall pay up to the limit, as stated in the schedule with respect of

- i. Out-patient consultations by a medical practitioner
- ii. Diagnostic tests prescribed by a medical practitioner
- iii. Medicines/drugs prescribed by a medical practitioner
- iv. Out patient dental treatment

Eligibility

The cover can be availed by all insured persons as a floater.

Limit of Cover

Limit of cover, available under Outpatient Treatment are INR 2,000/ 3,000/ 4,000/ 5,000/ 10,000, in addition to the sum insured opted.

Policy Period

The policy period for the Policy, and the cover should be identical, as mentioned in the schedule.

Tax Rebate

The insured person can avail tax benefits for the premium paid, under Section 80D of Income Tax Act 1961.

Renewal

The Outpatient Treatment cover can be renewed annually throughout the lifetime of the insured person.

8.2.1 Exclusions

The Company shall not make any payment under the cover in respect of

- i. Treatment other than Allopathy/ Modern medicine, Ayurveda and Homeopathy
- ii. * Cosmetic dental treatment to straighten lightens, reshape and repair teeth.
* Cosmetic treatments include veneers, crowns, bridges, tooth-coloured fillings, implants and tooth whitening).

8.2.2 Condition

Claim Amount

- i. Any amount payable under the optional covers will not affect the sum insured applicable to Section 2.1 and entitlement to No Claim Discount (Section 3.1) and Health Check up (Section 3.2).
- ii. Any amount payable shall not be subject to copayment.

Claims Procedure

Documents supporting all out-patient treatments shall be submitted to the TPA/ Company twice during the policy period, within thirty days of completion of six month period.

Documents

The claim has to be supported by the following original documents

- i. All bills, prescriptions from medical practitioner
- ii. Diagnostic test bills, copy of reports
- iii. Any other documents required by the Company

Enhancement of Limit of Cover

Limit of cover can be enhanced only at the time of renewal.

8.3 Critical Illness

Subject otherwise to the terms, definitions, exclusions, and conditions of the Policy the Company shall pay the benefit amount, as stated in the schedule, provided that

- i. the insured person is first diagnosed as suffering from a critical illness during the policy period, and
- ii. the insured person survives at least thirty days following such diagnosis
- iii. diagnosis of critical illness is supported by clinical, radiological, histological and laboratory evidence acceptable to the Company.

Eligibility (entry age)

The cover can be availed by persons between the age of eighteen years and sixty five years.

Benefit Amount

Benefit amount available per individual are INR 2,00,000/ 3,00,000/ 5,00,000/ 10,00,000, in addition to the sum insured opted.

Policy Period

The policy period for the Policy, and the cover should be identical, as mentioned in the schedule.

Pre Policy checkup

Pre Policy checkup reports (as per Section 2.8.iii) are required for individual opting for Critical illness cover between the age of eighteen years and sixty five years.

Tax Rebate

No tax benefit is allowed on the premium paid under Critical Illness cover (if opted)

Renewal

The Critical Illness cover can be renewed annually throughout the lifetime of the insured person.

8.3.1 Definition

Critical illness means stroke resulting in permanent symptoms, cancer of specified severity, kidney failure requiring regular dialysis, major organ/ bone marrow transplant, multiple sclerosis with persisting symptoms an open chest CABG (Coronary Artery Bypass Graft), permanent paralysis of limbs and blindness.

I Stroke Resulting in Permanent Symptoms

Any cerebrovascular incident producing permanent neurological sequelae. This includes infarction of brain tissue, thrombosis in an intracranial vessel, haemorrhage and embolisation from an extracranial source. Diagnosis has to be confirmed by a specialist medical practitioner and evidenced by typical clinical symptoms as well as typical findings in CT Scan or MRI of the brain. Evidence of permanent neurological deficit lasting for at least three months has to be produced.

The following are not covered

- i. transient ischemic attacks (TIA)
- ii. traumatic injury of the brain
- iii. vascular disease affecting only the eye or optic nerve or vestibular functions.

II Cancer of Specified Severity

A malignant tumour characterised by the uncontrolled growth and spread of malignant cells with invasion and destruction of normal tissues. This diagnosis must be supported by histological evidence of malignancy and confirmed by a pathologist. The term cancer includes leukemia, lymphoma and sarcoma.

The following are not covered

- i. tumours showing the malignant changes of carcinoma in situ and tumours which are histologically described as premalignant or non invasive, including but not limited to: Carcinoma in situ of breasts, Cervical dysplasia CIN-1, CIN -2 and CIN-3.
- ii. any skin cancer other than invasive malignant melanoma
- iii. all tumours of the prostate unless histologically classified as having a Gleason score greater than six or having progressed to at least clinical TNM classification T2N0M0.
- iv. papillary micro - carcinoma of the thyroid less than one cm in diameter
- v. chronic lymphocytic leukaemia less than RAI stage 3
- vi. microcarcinoma of the bladder
- vii. all tumours in the presence of HIV infection.

III Kidney Failure requiring Regular Dialysis

End stage renal disease presenting as chronic irreversible failure of both kidneys to function, as a result of which either regular renal dialysis (hemodialysis or peritoneal dialysis) is instituted or renal transplantation is carried out. Diagnosis has to be confirmed by a specialist medical practitioner.

IV Major Organ/ Bone Marrow Transplant

The actual undergoing of a transplant of:

- i. one of the following human organs: heart, lung, liver, kidney, pancreas, that resulted from irreversible end-stage failure of the relevant organ, or
- ii. human bone marrow using haematopoietic stem cells. The undergoing of a transplant has to be confirmed by a specialist medical practitioner.

The following are not covered

- i. other stem-cell transplants
- ii. where only islets of langerhans are transplanted

V Multiple Sclerosis with Persisting Symptoms

The definite occurrence of multiple sclerosis. The diagnosis must be supported by all of the following:

- i. investigations including typical MRI and CSF findings, which unequivocally confirm the diagnosis to be multiple sclerosis;
- ii. there must be current clinical impairment of motor or sensory function, which must have persisted for a continuous period of at least 6 months, and
- iii. well documented clinical history of exacerbations and remissions of said symptoms or neurological deficits with at least two clinically documented episodes at least one month apart.

The following are not covered

Other causes of neurological damage such as SLE (Systemic Lupus Erythematosus) and HIV (Human Immunodeficiency Virus).

VI Open Chest CABG

The actual undergoing of open chest surgery for the correction of one or more coronary arteries, which is/are narrowed or blocked, by coronary artery bypass graft (CABG). The diagnosis must be supported by a coronary angiography and the realization of surgery has to be confirmed by a specialist medical practitioner.

The following are not covered

- i. angioplasty and/or any other intra-arterial procedures
- ii. any key-hole or laser surgery.

VII Permanent Paralysis of Limbs

Total and irreversible loss of use of two or more limbs as a result of injury or disease of the brain or spinal cord. A specialist medical practitioner must be of the opinion that the paralysis will be permanent with no hope of recovery and must be present for more than three months.

VIII Blindness

The total and permanent loss of all sight in both eyes.

8.3.2 Exclusions

The Company shall not be liable to make any payment by the Policy if any critical illness and/or its symptoms (and/or the treatment) which were present at any time before inception of the Policy, or which manifest within a period of ninety days from inception of the Policy, whether or not the insured person had knowledge that the symptoms or treatment were related to such critical illness. In the event of break in the Policy, the terms of this exclusion shall apply as new from recommencement of cover

8.3.3 Condition**Claim Amount**

- i. Any amount payable under the optional covers will not affect the sum insured applicable to Section 2.1 and entitlement to No Claim Discount (Section 3.1) and Health Check up (Section 3.2).
- ii. Any amount payable shall not be subject to copayment.

Notification of Claim

In the event of a claim, the insured person/insured person's representative shall intimate the Company in writing by letter, e-mail, fax providing all relevant information relating to the critical illness within fifteen days of diagnosis of the critical illness.

Claims Procedure

Documents as mentioned above, supporting the diagnosis shall be submitted to the Company within sixty days from the date of diagnosis of the critical illness.

Documents

The claim has to be supported by the following original documents

- i. Doctor's certificate confirming diagnosis of the critical illness along with date of diagnosis.
- ii. Pathological/other diagnostic test reports confirming the diagnosis of the critical illness.
- iii. Any other documents required by the Company

Cessation of Cover

1 upon payment of the benefit amount on the occurrence of a critical illness the cover shall cease and no further claim shall be paid for any other critical illness during the policy year.

2 On renewal, no claim shall be paid for a critical illness for which a claim has already been made

Enhancement of Benefit Amount

- i. Benefit amount can be enhanced only at the time of renewal.
- ii. Benefit amount can be enhanced to the next slab subject to discretion of the Company.

Insurance is the subject matter of solicitation

Please preserve the Policy for all future reference.

Table of Benefits

Features	Benefit
Sum insured (SI) (as Floater)	INR 1/ 2/ 3/ 4/ /5/ 6/ 7/ 8/ /9 10Lac
Treatment	Allopathy, Ayurveda and Homeopathy
In built Covers (subject to the SI)	
In patient Treatment (as Floater)	Up to SI
Pre Hospitalisation	30 days
Post Hospitalisation	60 days
Pre-existing Disease	Covered after 48 months
* Room/ ICU Charges (per day per insured person)	Room - Up to 1% of SI or actual, whichever is lower ICU – Up to 2% of SI or actual, whichever is lower
** Limit for Cataract Surgery (For each eye per insured person)	Up to 10% of SI or INR 50,000 whichever is lower
Domiciliary Hospitalisation (as Floater)	Up to 20% of SI, subject to maximum of INR 50,000
Day Care Procedures (as Floater)	Up to SI
Ayurveda and Homeopathy (as Floater)	Up to SI
Organ Donor's Medical Expenses (as Floater)	Hospitalisation, pre and post hospitalisation
Hospital Cash (per insured person, per day)	INR 300, max. of 5 days
Ambulance (per insured person, in a policy year)	Up to INR 1,000/- per illness & INR 2,500/-
Anti rabies Vaccination (per insured person, in a policy year)	Up to INR 5,000
Maternity (including Baby from Birth Cover) (per insured person, in a policy year, waiting period of 3 years applies)	Up to 10% of SI subject to INR 30,000 in case of normal delivery and INR 50,000 in case of caesarean section
Infertility (per insured person, in a policy year, waiting period of 3 years applies)	Up to INR 50,000
Other benefits	
Medical Second Opinion (MSO) (for 88 major illness)	One MSO per family in a policy year
Good Health Incentives	
No Claim Discount	5% discount on base premium
Health Check Up (as Floater)	Every 4 yrs., up to INR 5,000
Optional Cover	
Pre-existing Diabetes/Hypertension (as Floater)	Up to the SI
Out-patient Treatment (as Floater in a policy year)	Limit of cover per family - INR 2,000/ 3,000/ 4,000/ 5,000/ 10,000 in addition to the SI
***Critical Illness (per insured person in a policy year)	Benefit amount - INR 2,00,000/ 3,00,000/ 5,00,000/ 10,00,000 in addition to the SI

* The limit shall not apply if the treatment is undergone for a listed procedure in a Preferred Provider Network (PPN) as a package.

** The limit shall not apply if the treatment is undergone for a listed procedure in a Preferred Provider Network (PPN) as a package

*** Critical Illness benefit amount should not be more than the sum insured opted under the Policy

Day Care Procedure

Day care procedures will include following day care surgeries and day care treatment.

□ Microsurgical operations on the middle ear

1. Stapedotomy
2. Stapedectomy
3. Revision of a stapedectomy
4. Other operations on the auditory ossicles
5. Myringoplasty (Type -I Tympanoplasty)
6. Tympanoplasty (closure of an eardrum perforation/reconstruction of the auditory ossicles)
7. Revision of a tympanoplasty
8. Other microsurgical operations on the middle ear

□ Other operations on the middle and internal ear

9. Myringotomy
10. Removal of a tympanic drain
11. Incision of the mastoid process and middle ear
12. Mastoidectomy
13. Reconstruction of the middle ear
14. Other excisions of the middle and inner ear
15. Fenestration of the inner ear
16. Revision of a fenestration of the inner ear
17. Incision (opening) and destruction (elimination) of the inner ear
18. Other operations on the middle and inner ear

□ Operations on the nose and the nasal sinuses

19. Excision and destruction of diseased tissue of the nose
20. Operations on the turbinates (nasal concha)
21. Other operations on the nose
22. Nasal sinus aspiration

□ Operations on the eyes

23. Incision of tear glands
24. Other operations on the tear ducts
25. Incision of diseased eyelids
26. Excision and destruction of diseased tissue of the eyelid
27. Operations on the canthus and epicanthus
28. Corrective surgery for entropion and ectropion
29. Corrective surgery for blepharoptosis
30. Removal of a foreign body from the conjunctiva
31. Removal of a foreign body from the cornea
32. Incision of the cornea
33. Operations for pterygium
34. Other operations on the cornea
35. Removal of a foreign body from the lens of the eye
36. Removal of a foreign body from the posterior chamber of the eye
37. Removal of a foreign body from the orbit and eyeball
38. Operation of cataract

□ Operations on the skin and subcutaneous tissues

39. Incision of a pilonidal sinus
40. Other incisions of the skin and subcutaneous tissues
41. Surgical wound toilet (wound debridement) and removal of diseased tissue of the skin and subcutaneous tissues
42. Local excision of diseased tissue of the skin and subcutaneous tissues
43. Other excisions of the skin and subcutaneous tissues
44. Simple restoration of surface continuity of the skin and subcutaneous tissues
45. Free skin transplantation, donor site
46. Free skin transplantation, recipient site
47. Revision of skin plasty
48. Other restoration and reconstruction of the skin and subcutaneous tissues
49. Chemosurgery to the skin
50. Destruction of diseased tissue in the skin and subcutaneous tissues

□ Operations on the tongue

51. Incision, excision and destruction of diseased tissue of the tongue
52. Partial glossectomy
53. Glossectomy
54. Reconstruction of the tongue
55. Other operations on the tongue

□ Operations on the salivary glands and salivary ducts

56. Incision and lancing of a salivary gland and a salivary duct
57. Excision of diseased tissue of a salivary gland and a salivary duct
58. Resection of a salivary gland
59. Reconstruction of a salivary gland and a salivary duct
60. Other operations on the salivary glands and salivary ducts

□ Other operations on the mouth and face

61. External incision and drainage in the region of the mouth, jaw and face
62. Incision of the hard and soft palate
63. Excision and destruction of diseased hard and soft palate
64. Incision, excision and destruction in the mouth
65. Plastic surgery to the floor of the mouth
66. Palatoplasty
67. Other operations in the mouth

□ Operations on the tonsils and adenoids

68. Transoral incision and drainage of a pharyngeal abscess
69. Tonsillectomy without adenoidectomy
70. Tonsillectomy with adenoidectomy
71. Excision and destruction of a lingual tonsil
72. Other operations on the tonsils and adenoids

□ Trauma surgery and orthopaedics

73. Incision on bone, septic and aseptic
74. Closed reduction on fracture, luxation or epiphyseolysis with osteosynthesis
75. Suture and other operations on tendons and tendon sheath
76. Reduction of dislocation under GA
77. Arthroscopic knee aspiration

□ Operations on the breast

78. Incision of the breast
79. Operations on the nipple

□ Operations on the digestive tract

80. Incision and excision of tissue in the perianal region
81. Surgical treatment of anal fistulas
82. Surgical treatment of haemorrhoids
83. Division of the anal sphincter (sphincterotomy)
84. Other operations on the anus
85. Ultrasound guided aspirations
86. Sclerotherapy etc.

□ Operations on the female sexual organs

87. Incision of the ovary
88. Insufflation of the Fallopian tubes
89. Other operations on the Fallopian tube
90. Dilatation of the cervical canal
91. Conisation of the uterine cervix
92. Other operations on the uterine cervix
93. Incision of the uterus (hysterotomy)
94. Therapeutic curettage
95. Culdotomy
96. Incision of the vagina
97. Local excision and destruction of diseased tissue of the vagina and the pouch of Douglas
98. Incision of the vulva
99. Operations on Bartholin's glands (cyst)

□ Operations on the prostate and seminal vesicles

100. Incision of the prostate
101. Transurethral excision and destruction of prostate tissue
102. Transurethral and percutaneous destruction of prostate tissue
103. Open surgical excision and destruction of prostate tissue
104. Radical prostatovesiculectomy
105. Other excision and destruction of prostate tissue
106. Operations on the seminal vesicles
107. Incision and excision of periprostatic tissue
108. Other operations on the prostate

□ Operations on the scrotum and tunica vaginalis testis

109. Incision of the scrotum and tunica vaginalis testis
110. Operation on a testicular hydrocele
111. Excision and destruction of diseased scrotal tissue
112. Plastic reconstruction of the scrotum and tunica vaginalis testis
113. Other operations on the scrotum and tunica vaginalis testis

□ Operations on the testes

114. Incision of the testes
115. Excision and destruction of diseased tissue of the testes
116. Unilateral orchidectomy
117. Bilateral orchidectomy
118. Orchidopexy
119. Abdominal exploration in cryptorchidism
120. Surgical repositioning of an abdominal testis
121. Reconstruction of the testis

- 122. Implantation, exchange and removal of a testicular prosthesis
- 123. Other operations on the testis

Operations on the spermatic cord, epididymis and ductus deferens

124. Surgical treatment of a varicocele and a hydrocele of the spermatic cord

125. Excision in the area of the epididymis

126. Epididymectomy

127. Reconstruction of the spermatic cord

128. Reconstruction of the ductus deferens and epididymis

129. Other operations on the spermatic cord, epididymis and ductus deferens

Operations on the penis

130. Operations on the foreskin

131. Local excision and destruction of diseased tissue of the penis

132. Amputation of the penis

133. Plastic reconstruction of the penis

134. Other operations on the penis

Operations on the urinary system

135. Cystoscopic removal of stones

Other Operations

136. Lithotripsy

137. Coronary angiography

138. Hemodialysis

139. Radiotherapy for Cancer

140. Cancer Chemotherapy

Note:

- i. Day care treatment will include above day care procedures
- ii. Any surgery/procedure (not listed above) which due to advancement of medical science requires hospitalisation for less than 24 hours will require prior approval from Company/TPA.
- iii. The standard exclusions and waiting periods are applicable to all of the above day care procedures / surgeries depending on the medical condition / disease under treatment. Only 24 hours hospitalisation is not mandatory.

Major Illness

Medical Second Opinion can be availed for the following illnesses

Non-Cancerous Diseases			
1	AIDS/HIV	56	Stroke
2	Amyotrophic Lateral Sclerosis	57	Surgery to Aorta
3	Angioplasty	58	Systemic Lupus Erythematosus
4	Aortic Aneurysm	59	Ulcerative Colitis
Cancerous Diseases			
5	Apallic Syndrome (Vegetative State)	60	Bladder Cancer
6	Aplastic Anaemia	61	Bone Cancer
7	Benign Brain Tumor	62	Brain Tumor
8	Blindness	63	Breast Cancer
9	Bone Marrow Transplantation	64	Cervical Cancer
10	Cardiomyopathy	65	Colorectal Cancer
11	Cerebrovascular Diseases	66	Esophageal Cancer
12	Chronic Obstructive Pulmonary Disease	67	Eye Cancer
13	Chronic Relapsing Pancreatitis	68	Gallbladder Cancer
14	Cirrhosis	69	Kidney Cancer
15	Coma	70	Leukemia
16	Congenital Heart Defect	71	Liver Cancer
17	Coronary Artery Bypass Surgery	72	Lung Cancer
18	Coronary Artery Disease (CAD)	73	Lymphoma
19	Creutzfeld -Jacob Disease (CJD)	74	Melanoma
20	Cystic Fibrosis (CF)	75	Multiple Myeloma
21	Elephantiasis	76	Nasopharyngeal Cancer
22	Emphysema	77	Neuroblastoma
23	(End Stage) Liver Disease	78	Non-Hodgkin's Lymphoma
24	(End Stage) Lung Disease	79	Oral Cavity Cancer
25	(Fulminant) Viral Hepatitis	80	Ovarian Cancer
26	Heart Valve Surgery	81	Pancreatic Cancer
27	HIV Infection Due to Blood Transfusion	82	Prostate Cancer
28	Kidney Failure	83	Skin Cancer, non-Melanoma
29	Liver Failure	84	Stomach Cancer
30	Valvular Heart Disease	85	Testicular Cancer
31	Loss of Hearing	86	Thyroid Cancer
32	Loss of Limbs	87	Uterine Cancer
33	Loss of Speech	88	Vaginal Cancer
34	Major Burns		
35	Major Organ Transplantation		
36	Medullary Cystic Disease		
37	Motor Neuron Disease		
38	Multiple Sclerosis		
39	Muscular Dystrophy		
40	Myasthenia Gravis		
41	Myelodysplastic Syndrome (Myelodysplasia)		
42	Myocardial Infarction (MI)		
43	Necrotizing Fasciitis (Flesh Eating Disease)		
44	Paralysis		
45	Parkinson's Disease (PD)		
46	Poliomyelitis		
47	Primary Lateral Sclerosis (PLS)		
48	Primary Pulmonary Arterial Hypertension		
49	Progressive Muscular Atrophy (PMA)		
50	Progressive Scleroderma		
51	Pulmonary Arterial Hypertension		
52	Renal Failure = Kidney failure: see above		
53	(Severe) Asthma		
54	Severe Brain Damage		
55	(Severe) Rheumatoid Arthritis		

Vaccinations for Children		
Time interval	Type of vaccination	Frequency
0-3 months	BCG (From birth to 2 weeks)	1
	OPV (0,6,10 weeks) OR OPV + IPV1 (6,10 weeks)	3 OR 4
	DPT (6 & 10 week)	2
	Hepatitis-B (0 & 6 week)	2
	Hib (6 & 10 week)	2

Expenses Generally Excluded

List of Expenses Generally Excluded ("Non-Medical") in Hospital Indemnity Policy -		INFANT FOOD	Not Payable
TOILETRIES/ COSMETICS/ PERSONAL COMFORT OR CONVENIENCE ITEMS		SLINGS	Reasonable costs for one sling in case of upper arm fractures is payable
HAIR REMOVAL CREAM	Not Payable	ITEMS SPECIFICALLY EXCLUDED IN THE POLICIES	
BABY CHARGES (UNLESS SPECIFIED/INDICATED)	Not Payable	WEIGHT CONTROL PROGRAMS/ SUPPLIES/ SERVICES	Exclusion in Policy
BABY FOOD	Not Payable	COST OF SPECTACLES/ CONTACT LENSES/ HEARING AIDS ETC.,	Exclusion in Policy
BABY UTILITIES CHARGES	Not Payable	DENTAL TREATMENT EXPENSES THAT DO NOT REQUIRE HOSPITALISATION	Not payable
BABY SET	Not Payable	HORMONE REPLACEMENT THERAPY	Payable as per Section 2.1.1.ix
BABY BOTTLES	Not Payable	HOME VISIT CHARGES	Exclusion in Policy
BRUSH	Not Payable	INFERTILITY/ SUBFERTILITY/ ASSISTED CONCEPTION PROCEDURE	Payable as per Section 2.1.12
COSY TOWEL	Not Payable	OBESITY (INCLUDING MORBID OBESITY) TREATMENT IF EXCLUDED IN POLICY	Exclusion in Policy
HAND WASH	Not Payable	PSYCHIATRIC & PSYCHOSOMATIC DISORDERS	Exclusion in Policy
MOISTURISER PASTE BRUSH	Not Payable	CORRECTIVE SURGERY FOR REFRACTIVE ERROR	Exclusion in Policy
POWDER	Not Payable	TREATMENT OF SEXUALLY TRANSMITTED DISEASES	Exclusion in Policy
RAZOR	Payable	DONOR SCREENING CHARGES	Payable
SHOE COVER	Not Payable	ADMISSION/REGISTRATION CHARGES	Exclusion in Policy
BEAUTY SERVICES	Not Payable	HOSPITALISATION FOR EVALUATION/ DIAGNOSTIC PURPOSE	Exclusion in Policy
BELTS/ BRACES	Essential and should be paid at least specifically for cases who have undergone surgery of thoracic or lumbar spine	EXPENSES FOR INVESTIGATION/ TREATMENT IRRELEVANT TO THE DISEASE FOR WHICH ADMITTED OR DIAGNOSED	Exclusion in Policy
BUDS	Not Payable	ANY EXPENSES WHEN THE PATIENT IS DIAGNOSED WITH RETRO VIRUS + OR SUFFERING FROM /HIV/ AIDS ETC IS DETECTED/ DIRECTLY OR INDIRECTLY	Not payable
BARBER CHARGES	Not Payable	STEM CELL IMPLANTATION/ SURGERY AND STORAGE	Not Payable except for Bone Marrow Transplantation
CAPS	Not Payable	ITEMS WHICH FORM PART OF HOSPITAL SERVICES WHERE SEPARATE CONSUMABLES ARE NOT PAYABLE BUT THE SERVICE IS	
COLD PACK/HOT PACK	Not Payable	WARD AND THEATRE BOOKING CHARGES	Payable under OT Charges, not payable separately
CARRY BAGS	Not Payable	ARTHROSCOPY & ENDOSCOPY INSTRUMENTS	Rental charged by the hospital payable. Purchase of Instruments not payable.
CRADLE CHARGES	Not Payable	MICROSCOPE COVER	Payable under OT Charges, not payable separately
COMB	Not Payable	SURGICAL BLADES,HARMONIC SCALPEL,SHAVER	Payable under OT Charges, not payable separately
DISPOSABLES RAZORS CHARGES (for site preparations)	Payable	SURGICAL DRILL	Payable under OT Charges, not payable separately
EAU-DE-COLOGNE / ROOM FRESHNERS	Not Payable	EYE KIT	Payable under OT Charges, not payable separately
EYE PAD	Not Payable	EYE DRAPE	Payable under OT Charges, not payable separately
EYE SHEILD	Not Payable	X-RAY FILM	Payable under Radiology Charges, not as consumable
EMAIL / INTERNET CHARGES	Not Payable	SPUTUM CUP	Payable under Investigation Charges,
FOOD CHARGES (OTHER THAN PATIENT'S DIET PROVIDED BY HOSPITAL)	Not Payable		
FOOT COVER	Not Payable		
GOWN	Not Payable		
LEGGINGS	Payable in case of varicose vein surgery		
LAUNDRY CHARGES	Not Payable		
MINERAL WATER	Not Payable		
OIL CHARGES	Not Payable		
SANITARY PAD	Not Payable		
SLIPPERS	Not Payable		
TELEPHONE CHARGES	Not Payable		
TISSUE PAPER	Not Payable		
TOOTH PASTE	Not Payable		
TOOTH BRUSH	Not Payable		
GUEST SERVICES	Not Payable		
BED PAN	Not Payable		
BED UNDER PAD CHARGES	Not Payable		
CAMERA COVER	Not Payable		
CLINIPLAST	Not Payable		
CREPE BANDAGE	Not Payable		
CURAPORE	Not Payable		
DIAPER OF ANY TYPE	Not Payable		
DVD, CD CHARGES	Not Payable (However if CD is specifically sought by Insurer/TPA then payable)		
EYELET COLLAR	Not Payable		
FACE MASK	Not Payable		
FLEXI MASK	Not Payable		
GAUSE SOFT	Not Payable		
GAUZE	Not Payable		
HAND HOLDER	Not Payable		
HANSAPLAST/ ADHESIVE BANDAGES	Not Payable		

	not as consumable
BOYLES APPARATUS CHARGES	Part of OT Charges, not separately
BLOOD GROUPING AND CROSS MATCHING OF DONORS SAMPLES	Part of Cost of Blood, not payable
ANTISEPTIC OR DISINFECTANT LOTIONS	Not Payable-Part of Dressing Charges
BAND AIDS, BANDAGES, STERILE INJECTIONS, NEEDLES, SYRINGES	Not Payable - Part of Dressing charges
COTTON	Not Payable-Part of Dressing Charges
COTTON BANDAGE	Not Payable- Part of Dressing Charges
MICROPORE/ SURGICAL TAPE	Not Payable-Payable by the patient when prescribed, otherwise included as Dressing Charges
BLADE	Not Payable
APRON	Not Payable -Part of Hospital Services/ Disposable linen to be part of OT/ICU charges
TORNIQUET	Not Payable (service is charged by hospitals, consumables cannot be separately charged)
ORTHOBUNDLE, GYNAEC BUNDLE	Part of Dressing Charges
URINE CONTAINER	Not Payable
ELEMENTS OF ROOM CHARGE	
LUXURY TAX	Actual tax levied by government is payable. Part of room charge for sub limits
HVAC	Part of room charge not payable separately
HOUSE KEEPING CHARGES	Part of room charge not payable separately
SERVICE CHARGES WHERE NURSING CHARGE ALSO CHARGED	Part of room charge not payable separately
TELEVISION & AIR CONDITIONER CHARGES	Payable under room charges not if separately levied
SURCHARGES	Part of Room Charge, Not payable separately
ATTENDANT CHARGES	Not Payable - Part of Room Charges
IM IV INJECTION CHARGES	Part of room charge not payable separately
CLEAN SHEET	Part of Laundry/Housekeeping not payable separately
EXTRA DIET OF PATIENT(OTHER THAN THAT WHICH FORMS PART OF BED CHARGE)	Patient Diet provided by hospital is payable
BLANKET/WARMER BLANKET	Not Payable- part of room charges
ADMINISTRATIVE OR NON-MEDICAL CHARGES	
ADMISSION KIT	Not Payable
BIRTH CERTIFICATE	Not Payable
BLOOD RESERVATION CHARGES AND ANTE NATAL BOOKING CHARGES	Not Payable
CERTIFICATE CHARGES	Not Payable
COURIER CHARGES	Not Payable
CONVENYANCE CHARGES	Not Payable
DIABETIC CHART CHARGES	Not Payable
DOCUMENTATION CHARGES / ADMINISTRATIVE EXPENSES	Not Payable
DISCHARGE PROCEDURE CHARGES	Not Payable
DAILY CHART CHARGES	Not Payable
ENTRANCE PASS / VISITORS PASS CHARGES	Not Payable
EXPENSES RELATED TO PRESCRIPTION ON DISCHARGE	Payable under Post Hosp
FILE OPENING CHARGES	Not Payable
INCIDENTAL EXPENSES / MISC. CHARGES (NOT EXPLAINED)	Not Payable

MEDICAL CERTIFICATE	Not Payable
MAINTAINANCE CHARGES	Not Payable
MEDICAL RECORDS	Not Payable
PREPARATION CHARGES	Not Payable
PHOTOCOPIES CHARGES	Not Payable
PATIENT IDENTIFICATION BAND / NAME TAG	Not Payable
WASHING CHARGES	Not Payable
MEDICINE BOX	Not Payable
MORTUARY CHARGES	Payable up to 24 hrs, shifting charges not payable
MEDICO LEGAL CASE CHARGES (MLC CHARGES)	Not Payable
EXTERNAL DURABLE DEVICES	
WALKING AIDS CHARGES	Not Payable
BIPAP MACHINE	Not Payable
COMMODE	Not Payable
CPAP/ CAPD EQUIPMENTS	Device not payable
INFUSION PUMP - COST	Device not payable
OXYGEN CYLINDER (FOR USAGE OUTSIDE THE HOSPITAL)	Not Payable
PULSEOXYMETER CHARGES	Device not payable
SPACER	Not Payable
SPIROMETRE	Device not payable
SPO2 PROBE	Not Payable
NEBULIZER KIT	Not Payable
STEAM INHALER	Not Payable
THERMOMETER	Not Payable
CERVICAL COLLAR	Not Payable
SPLINT	Not Payable
DIABETIC FOOT WEAR	Not Payable
KNEE BRACES (LONG/ SHORT/ HINGED)	Not Payable
KNEE IMMOBILIZER/SHOULDER IMMOBILIZER	Not Payable
LUMBO SACRAL BELT	Payable for cases who have undergone surgery of lumbar spine.
NIMBUS BED OR WATER OR AIR BED CHARGES	Payable for any ICU patient requiring more than 3 days in ICU, all patients with paraplegia/quadriplegia for any reason and at reasonable cost of approximately Rs 200/ day
AMBULANCE COLLAR	Not Payable
AMBULANCE EQUIPMENT	Not Payable
MICROSHEILD	Not Payable
ABDOMINAL BINDER	Payable for cases who have undergone surgery of lumbar spine.
ITEMS PAYABLE IF SUPPORTED BY A PRESCRIPTION	
BETADINE \ HYDROGEN PEROXIDE\SPIRIT\DETTOL\SAVLON\ DISINFECTANTS ETC	Payable when prescribed for patient, not payable for hospital use in OT or ward or for dressings in hospital
PRIVATE NURSES CHARGES-SPECIAL NURSING CHARGES	Not payable
NUTRITION PLANNING CHARGES - DIETICIAN CHARGES- DIET CHARGES	Patient Diet provided by hospital is payable
SUGAR FREE TABLETS	Payable -Sugar free variants of admissible medicines are not excluded
CREAMS POWDERS LOTIONS (Toiletries are not payable, only prescribed medical pharmaceuticals payable)	Payable when prescribed
DIGESTION GELS	Payable when prescribed
ECG ELECTRODES	Up to 5 electrodes are required for every case

	visiting OT or ICU. For longer stay in ICU, may require a change and at least one set every second day is payable.
GLOVES	Sterilized Gloves payable / unsterilized gloves not payable
HIV KIT	Payable - Pre operative screening
LISTERINE/ ANTISEPTIC MOUTHWASH	Payable when prescribed
LOZENGES	Payable when prescribed
MOUTH PAINT	Payable when prescribed
NEBULISATION KIT	Payable reasonably if used during hospitalisation
NOVARAPID	Payable when prescribed
VOLINI GEL/ ANALGESIC GEL	Payable when prescribed
ZYTEE GEL	Payable when prescribed
VACCINATION CHARGES	Anti rabies vaccination payable as per Section 2.1.10
PART OF HOSPITAL'S OWN COSTS AND NOT PAYABLE	
AHD	Not Payable - Part of Hospital's internal Cost
ALCOHOL SWABES	Not Payable - Part of Hospital's internal Cost
SCRUB SOLUTION/STERILLIUM	Not Payable - Part of Hospital's internal Cost
OTHERS	
VACCINE CHARGES FOR BABY	Payable under Section 2.1.11.iv for new born baby
AESTHETIC TREATMENT / SURGERY	Not Payable

TPA CHARGES	Not Payable
VISCO BELT CHARGES	Not Payable
ANY KIT WITH NO DETAILS MENTIONED [DELIVERY KIT, ORTHOKIT, RECOVERY KIT, ETC]	Not Payable
EXAMINATION GLOVES	Not payable
KIDNEY TRAY	Not Payable
MASK	Not Payable
OUNCE GLASS	Not Payable
OUTSTATION CONSULTANT'S/ SURGEON'S FEES	Not payable
OXYGEN MASK	Not Payable
PAPER GLOVES	Not Payable
PELVIC TRACTION BELT	Payable in case of PIVD requiring traction as this is generally not reused
REFERAL DOCTOR'S FEES	Not Payable
ACCU CHECK (Glucometry/ Strips)	Not payable pre hospitalisation or post hospitalisation / Reports and Charts required/ Device not payable
PAN CAN	Not Payable
SOFNET	Not Payable
TROLLY COVER	Not Payable
UROMETER, URINE JUG	Not Payable
AMBULANCE	Payable as per Section 2.1.9
TEGADERM / VASOFIX SAFETY	Payable - maximum of 3 in 48 hrs and then 1 in 24 hrs
URINE BAG	Payable where medically necessary till a reasonable cost - maximum 1 per 24 hrs
SOFTOVAC	Not Payable
STOCKINGS	Payable for case like CABG etc.

The list is as per the standard list of excluded expenses stipulated by IRDA in Guidelines in Standardization in Health Insurance, dated 20.02.2013.

The contact details of the Insurance Ombudsman offices are as below-

Areas of Jurisdiction	Insurance Ombudsman, Office of the Insurance Ombudsman
Gujarat , UT of Dadra and Nagar Haveli, Daman and Diu	Office of the Insurance Ombudsman, 2nd floor, Ambica House, Near C.U. Shah College, 5, Navyug Colony, Ashram Road, Ahmedabad – 380 014. Tel.: 079 - 27546150 / 27546139 Fax: 079 - 27546142 Email: bimalokpal.ahmedabad@gbic.co.in
Karnataka	Office of the Insurance Ombudsman, Jeevan Soudha Building,PID No. 57-27-N-19 Ground Floor, 19/19, 24th Main Road, JP Nagar, Ist Phase, Bengaluru – 560 078. Tel.: 080 - 26652048 / 26652049 Email: bimalokpal.bengaluru@gbic.co.in
Madhya Pradesh and Chhattisgarh	Office of the Insurance Ombudsman, Janak Vihar Complex, 2nd Floor, 6, Malviya Nagar, Opp. Airtel Office, Near New Market, Bhopal – 462 003. Tel.: 0755 - 2769201 / 2769202 Fax: 0755 - 2769203 Email: bimalokpal.bhopal@gbic.co.in
Orissa	Office of the Insurance Ombudsman, 62, Forest park, Bhubneshwar – 751 009. Tel.: 0674 - 2596461 /2596455 Fax: 0674 - 2596429 Email: bimalokpal.bhubaneswar@gbic.co.in
Punjab , Haryana, Himachal Pradesh, Jammu and Kashmir , UT of Chandigarh	Office of the Insurance Ombudsman, S.C.O. No. 101, 102 & 103, 2nd Floor, Batra Building, Sector 17 – D, Chandigarh – 160 017. Tel.: 0172 - 2706196 / 2706468 Fax: 0172 - 2708274 Email: bimalokpal.chandigarh@gbic.co.in
Tamil Nadu, UT–Pondicherry Town and Karaikal (which are part of UT of Pondicherry)	Office of the Insurance Ombudsman, Fatima Akhtar Court, 4th Floor, 453, Anna Salai, Teynampet, CHENNAI – 600 018. Tel.: 044 - 24333668 / 24335284 Fax: 044 - 24333664 Email: bimalokpal.chennai@gbic.co.in
Delhi	Office of the Insurance Ombudsman, 2/2 A, Universal Insurance Building, Asaf Ali Road, New Delhi – 110 002. Tel.: 011 - 23239633 / 23237532 Fax: 011 - 23230858 Email: bimalokpal.delhi@gbic.co.in
Assam , Meghalaya, Manipur, Mizoram, Arunachal Pradesh, Nagaland and Tripura	Office of the Insurance Ombudsman, Jeevan Nivesh, 5th Floor, Nr. Panbazar over bridge, S.S. Road, Guwahati – 781001(ASSAM). Tel.: 0361 - 2132204 / 2132205 Fax: 0361 - 2732937 Email: bimalokpal.guwahati@gbic.co.in
Andhra Pradesh, Karnataka and UT of Yanam – a part of the UT of Pondicherry	Office of the Insurance Ombudsman, 6-2-46, 1st floor, "Moin Court", Lane Opp. Saleem Function Palace, A. C. Guards, Lakdi-Ka-Pool, Hyderabad - 500 004. Tel.: 040 - 65504123 / 23312122 Fax: 040 - 23376599 Email: bimalokpal.hyderabad@gbic.co.in
Rajasthan	Office of the Insurance Ombudsman, Jeevan Nidhi – II Bldg., Gr. Floor, Bhawani Singh Marg, Jaipur - 302 005. Tel.: 0141 - 2740363 Email: Bimalokpal.jaipur@gbic.co.in
Kerala , UT of (a) Lakshadweep, (b) Mahe – a part of UT of Pondicherry	Office of the Insurance Ombudsman, 2nd Floor, Pulinat Bldg., Opp. Cochin Shipyard, M. G. Road, Ernakulam - 682 015.

	<p>Tel.: 0484 - 2358759 / 2359338 Fax: 0484 - 2359336 Email: bimalokpal.ernakulam@gbic.co.in</p>
West Bengal, UT of Andaman and Nicobar Islands, Sikkim	<p>Office of the Insurance Ombudsman, Hindustan Bldg. Annexe, 4th Floor, 4, C.R. Avenue, KOLKATA - 700 072. Tel.: 033 - 22124339 / 22124340 Fax : 033 - 22124341 Email: bimalokpal.kolkata@gbic.co.in</p>
Districts of Uttar Pradesh : Laitpur, Jhansi, Mahoba, Hamirpur, Banda, Chitrakoot, Allahabad, Mirzapur, Sonbhadra, Fatehpur, Pratapgarh, Jaunpur, Varanasi, Gazipur, Jalaun, Kanpur, Lucknow, Unnao, Sitapur, Lakhimpur, Bahraich, Barabanki, Raebareli, Sravasti, Gonda, Faizabad, Amethi, Kaushambi, Balrampur, Basti, Ambedkarnagar, Sultanpur, Maharajgang, Santkabirnagar, Azamgarh, Kushinagar, Gorkhpur, Deoria, Mau, Ghazipur, Chandauli, Ballia, Sidharathnagar.	<p>Office of the Insurance Ombudsman, 6th Floor, Jeevan Bhawan, Phase-II, Nawal Kishore Road, Hazratganj, Lucknow - 226 001. Tel.: 0522 - 2231330 / 2231331 Fax: 0522 - 2231310 Email: bimalokpal.lucknow@gbic.co.in</p>
Goa, Mumbai Metropolitan Region excluding Navi Mumbai & Thane	<p>Office of the Insurance Ombudsman, 3rd Floor, Jeevan Seva Annexe, S. V. Road, Santacruz (W), Mumbai - 400 054. Tel.: 022 - 26106552 / 26106960 Fax: 022 - 26106052 Email: bimalokpal.mumbai@gbic.co.in</p>
State of Uttaranchal and the following Districts of Uttar Pradesh: Agra, Aligarh, Bagpat, Bareilly, Bijnor, Budaun, Bulandshehar, Etah, Kanoor, Mainpuri, Mathura, Meerut, Moradabad, Muzaffarnagar, Oraiyya, Pilibhit, Etawah, Farrukhabad, Firozbad, Gautambodhanagar, Ghaziabad, Hardoi, Shahjahanpur, Hapur, Shamli, Rampur, Kashganj, Sambhal, Amroha, Hathras, Kanshiramnagar, Saharanpur	<p>Office of the Insurance Ombudsman, Email: bimalokpal.noida@gbic.co.in</p>
Bihar, Jharkhand.	<p>Office of the Insurance Ombudsman, Email: bimalokpal.patna@gbic.co.in</p>
Maharashtra, Area of Navi Mumbai and Thane excluding Mumbai Metropolitan Region	<p>Office of the Insurance Ombudsman, Jeevan Darshan Bldg., 3rd Floor, C.T.S. No.s. 195 to 198, N.C. Kelkar Road, Narayan Peth, Pune - 411 030. Tel.: 020 - 32341320 Email: bimalokpal.pune@gbic.co.in</p>